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Central Administrative Tribunal
Principal Bench, New Delhi.

OA-734/94
MA-964/94

New Delhi this the 17th Day of May, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dheundiyal, Member(A)

Shri Kuldip Kumar,
S/o Sh. Brahm Dutt Sharma,
R/o Vill. Garhiharasera,
Distt. Gurgaon.

Applicant

(By advocate Sh. Sohan Lal)

versus

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1. Union of India,
through its Secretary,
Ministry of Urban Development,
Govt. of India,
Nirman Bhavan,
New Delhi-11.
 2. Director General of Works,
Central Public Works Deptt.,
Nirman Bhavan, New Delhi-11.
 3. ~~Superintending Engineer,~~
Delhi Centre Circle,
No.5, P.O. Block,
R.K. Puram,
New Delhi.

Respondents

(By advocate Sh. K. C. Sharma)

ORDER (ORAL)

delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The respondents have issued an advertisement for recruiting Junior Engineer (Electrical). The examination was scheduled to be held on 29.5.1994. The applicant, it appears holds a diploma in Production Engineering from the State of Haryana. The applicant came to this Tribunal with the grievance that the authority concerned was taking the view that the diploma held by the applicant did not conform to the requirement of the relevant rule.

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We directed issue of notice to the respondents. Shri K.C. Sharma has put in appearance on behalf of the respondents. The learned counsel for the applicant has brought to our notice an admission certificate. This certificate indicates that the applicant is now entitled to appear in the Junior Engineer(Electrical) examination. By the issue of this certificate, the respondents have by implication taken the view that the applicant fulfils the requisite academic qualification. In these circumstances, this application has become infructuous. Accordingly, it is dismissed as such.

No costs.

B.N. Dhondiyal
(B.N.Dhondiyal)
Member(A)

S.K. Dhaon
(S.K.Dhaon)
Vice Chairman.

/vv/